Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

IA Nos. 341 & 342 of 2013 in DFR No. 2118 of 2013

Dated: 6th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Shasun Research Centre

.. Appellant(s)

Versus

Tamil Nadu Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Swarnam J. Rajagopalan

Counsel for the Respondent(s): Mr. S. Vallinayagam

ORDER

IA No. 341 of 2013
(Appl. for leave to file the Appeal)

Heard the learned counsel for the parties.

The Application is allowed.

IA No. 342 of 2013 (Appl. for delay in filing)

Affidavit of service has been filed to show that both the Respondents have been served.

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 56 days in filing the Appeal as against the Order dated 20.06.2013. The reason for the delay is shown as internal delay in the department occurred in the process of getting the approval for filing the Appeal.

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As correctly pointed out by Mr. Vallinayagam, the learned counsel for the Respondent, the above reasoning would not reflect sufficient cause to condone the delay. However, we feel that it would be appropriate to condone the delay on payment of some costs.

Accordingly, the Applicant is directed to pay the cost of Rs. 50,000/- (Rupees fifty thousand only) to a charitable organization, namely, "Vishranti Home for aged, No. 4/227, Mgr Salai, Palavakkam, Thiruvanmiyur, Chennai - 600041" on or before 20.11.2013.

After receiving the compliance report, the Registry is directed to number the Appeal and post the matter for Admission on **19.12.2013** before the Chennai Circuit Bench.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam) Chairperson

Ts/vs